

(a) to (c). No specific short-comings in the internal accounting systems of Jawaharlal Nehru University and Delhi University have been pointed out by the statutory audit.

Electoral Rolls

681. SHRI ATAL BIHAR VAJPAYEE : Will the PRIME MINISTER be pleased to state :

(a) whether names of thousands of Chakmas, who have been residing in Mizoram since many years, have been deleted from the Electoral Rolls recently;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to restore these names?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (c). The requisite information is being collected and will be laid on the Table of the House.

Electrification from Kharagpur to Vizag

682. SHRI KARTIKESWAR PATRA : Will the PRIME MINISTER be pleased to state :

(a) whether the survey conducted for Electrification of railway lines from Kharagpur to Vizag via Bhubaneswar has been made;

(b) if so, when the work is proposed to be started; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) and (c). The section Kharagpur-Bhubaneswar-Visakhapatnam on South Eastern Railway is proposed to be electrified in two phases as under :

Phase I Kharagpur (Nimpura)-Bhubaneswar/
Khurda Road section including Paradeep-
Talcher Branch Line : The work of electrifi-

cation of this section is approved. It is proposed to be executed under the BOLT scheme.

Phase II Bhubaneswar/Khurda Road-Visakhapatnam : The electrification of this section can be taken up after necessary approval.

Pending Cases

683. SHRI B.L. SHARMA PREM : Will the PRIME MINISTER be pleased to state :

(a) whether the Supreme Court has been able to reduce the pending cases drastically;

(b) if so, the details thereof;

(c) the comparative position in the High Courts of the country;

(d) whether the Government have issued directions to the High Courts to follow the Supreme Court in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (c). A *Statement* is attached.

(d) and (e). No directions can be issued to High Courts for expeditious disposal of cases. However, in order to consider the problem of arrears of cases in Courts and find out ways and means to deal with it as expeditiously as possible, a meeting of the Chief Ministers and Chief Justices of the High Courts was held on 4th December, 1993 under the Chairmanship of the Prime Minister. The Conference made several recommendations for the expeditious disposal of cases, which have already been commended to all the State Governments/UT Administrations and High Courts, for necessary follow-up action. The Administration of Justice has been made a Plan item, as Centrally Sponsored Scheme, with a view to remove 'infrastructural' bottlenecks coming in the way of expeditious disposal of cases.